

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 1179 of 2004.

Allahabad, this the 27th day of January, 2005.

Hon'ble Mr A.K. Bhatnagar, J.M.

Chauthiu Lal Meena,
Son of Birju Ram Meena
resident of Village and Post
Office Nadri, Tehsil,
Sikrai District Dausa,
Rajasthan.

.....Applicant.

(By Advocate : Shri Rajesh Pathik)

Versus

1. Union of India,
through General Manager,
Northern Railways, Bareda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, Moradabad.
3. Principal Kshetriya Prashikshan Kendra,
Chanduasi (Moradabad).

.....Respondents.

(By Advocate : Shri S.K. Rai)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

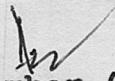
By this OA, the applicant has prayed for setting aside the impugned transfer order dated 26.2.2004/ 13.8.2004 with a further direction to respondent No. 2 to transfer the applicant anywhere as per his choice where the vacancy of Bhisti is available under him. He has also prayed for a direction to respondent No. 2 to transfer him anywhere on the posts mentioned by the applicant in his representations dated 13.4.2004 and 26.8.2004.

2. I have heard the counsel for the parties and perused the records.

3. During the course of arguments, learned counsel for the applicant submitted that the applicant had been working ^{on} ~~on~~ the post of Bhisti since 1992 till his transfer. Learned counsel for the applicant further submitted that the applicant will be satisfied if his representation dated 13.4.2004 followed by a reminder dated 26.8.2004 (Annexure-7) is decided by the Competent Authority by a reasoned and speaking order taking into account all the points raised by the applicant .

4. After hearing the counsel, I am of the view that this OA can be disposed of at the admission stage itself without calling for counter affidavit by issuing a direction to respondent No.2 to consider and decide the representation of the applicant within a specified time.

5. Without going into the merit of the case, the respondent No.2 is directed to decide the representation dated 13.4.2004 (Annexure-6) followed by reminder dated 26.8.2004 (Annexure-7) of this OA by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. No costs.


Member (J)

RKM/